

**IN THE NATIONAL COMPANY LAW TRIBUNAL**

**KOCHI BENCH, KERALA**

**CP (IB)/27/KOB/2021**

*(Under Section 9 of Insolvency and Bankruptcy Code, 2016)*

Order delivered on: : 09.11.2021

Coram:

**Hon'ble Mr. Ashok Kumar Borah, Member (Judicial)**

**Hon'ble Mr. Anil Kumar. B, Member (Technical)**

M/s Uralungal Labour Contract Co-operative Society Ltd,  
Madappally College P.O., Vatakara,  
Kozhikode, Kerala- 673 102.

Email: [uralungal@ulccsltd.com](mailto:uralungal@ulccsltd.com)

Represented by its Chairman,  
Mr. Rameshan Paleri.

... Operational Creditor

Versus

M/s Perambra Coconut Producer Company Limited,  
CP. 11/449A, Chakkittapara P.O.,  
Kozhikode, Kerala 673 526.

Email:

[coconutproducercompanyperambra@gmail.com](mailto:coconutproducercompanyperambra@gmail.com)

Represented by its Managing Director.

... Corporate Debtor

**Parties/Counsels Present (through video conference)**

For Operational Creditor

... Ms. Jinnu Sara George, Advocate

**ORDER**

1. This CP(IB)/27/KOB/2021 has been filed under Section 9 of the Insolvency and Bankruptcy Code, 2016 by the Operational Creditor M/s Uralungal Labour Contract Co-operative Society Limited against the Corporate Debtor M/s Perambra Coconut Producer Company Limited for recovery of total debt amount of Rs. 2,46,79,955/- (Rupees Two Crore, Forty-Six Lakhs, Seventy-Nine Thousand, Nine Hundred

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and Fifty-Five only) along with interest. The learned counsel for the Operational Creditor argued for some time and sought permission to withdraw this CP(IB)/27/KOB/2021.

2. Permission is granted and the CP(IB)/27/KOB/2021 stands closed as withdrawn. No costs.

Dated this the 9<sup>th</sup> day of November, 2021

Sd/-  
**(Anil Kumar. B)**  
**Member (Technical)**

Sd/-  
**(Ashok Kumar Borah)**  
**Member (Judicial)**

Rajasree